

[Mr. Deputy Speaker]

*Substitute motion No. 6 was put and negatived.*

SHRI DEORAO Patil : I would beg leave of the House to withdraw substitute motion No. 3.

MR. DEPUTY-SPEAKER : Has the hon. Member leave of the House to withdraw his substitute motion ?

SEVERAL HON. MEMBERS : Yes.

*Substitute motion No. 3 was, by leave, withdrawn.*

MR. DEPUTY-SPEAKER : I shall now put substitute motion No. 7 by Shri Kanwar Lal Gupta to the vote of the House.

*Substitute motion No. 7 was put and negatived.*

MR. DEPUTY-SPEAKER : I shall now put substitute motion No. 8 by Shri B. S. Sharma to the vote of the House.

*Substitute motion No. 8 was put and negatived.*

MR. DEPUTY-SPEAKER : I shall now put substitute motion No. 9 by Shri Shiva Chandra Jha to the vote of the House.

*Substitute motion No. 9 was put and negatived.*

SHRI D. N. PATODIA (Jalore) : I would seek leave of the House to withdraw substitute motion No. 13.

MR. DEPUTY-SPEAKER : Has the hon. Member leave of the House to withdraw his substitute motion ?

SEVERAL HON. MEMBERS : Yes.

*Substitute motion No. 13 was, by leave, withdrawn.*

14.51 HOURS

STATEMENT RE. FOURTH PLAN

MR. DEPUTY-SPEAKER : Now, the hon. Prime Minister.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : I wanted to make a statement regarding the Fourth Plan and allied matters. Shall I read it out or shall I lay it on the Table of the House ? I am at the disposal of the House.

MR. DEPUTY-SPEAKER : Is it a long one ?

SHRIMATI INDIRA GANDHI : It is about 4 pages.

MR. DEPUTY-SPEAKER : To save time, she might lay it on the Table of the House.

श्री रवि राय (पुरी) : किस बारे में है ?

MR. DEPUTY-SPEAKER : Before adjourning the House at 1 p.m. I had already made an announcement that there would be a statement by the Prime Minister in the afternoon regarding the Fourth Five Year Plan and allied matters. Now, it may be laid on the Table of the House. Let hon. Members study it . . .

श्री हुकमचन्द कछवाय (उज्जैन) :  
उपाध्यक्ष महोदय, यह आज की कार्यसूची में नहीं है। यह महत्वपूर्ण वक्तव्य है और इसे कार्यसूची में पहले आना चाहिए था।

MR. DEPUTY-SPEAKER : I know the procedure.

SHRI H. N. MUKERJEE (Calcutta North-East) : I do not object to her laying it on the Table of the House. Since, however, it relates to the Plan, as you have said, and it is a matter of very great importance, the House should surely discuss the matter. The Prime

Minister makes statements in a major way, I am sure, and she is laying it on the Table only in order that she may not take the time of the House unnecessarily. But since we generally happen to have an opportunity of discussing the Plan or the Government's peregrinations in regard to Plan policy, we must have an assurance that this matter would be discussed in the House.

MR. DEPUTY-SPEAKER : A senior Member like Shri H. N. Mukerjee knows the procedure. If the hon. Member were to approach in proper manner then it might be considered how to find time.

SHRI H. N. MUKERJEE : With great deference to you, the proper manner always is that when a statement is made, any demand in regard to a discussion of the statement is made at once. Since you have been good enough to say...

SHRIMATI INDIRA GANDHI : We have no objection to a discussion.

MR. DEPUTY-SPEAKER : In that case, it will be taken into consideration at the proper time and it will be placed before the House for discussion.

SHRI H. N. MUKERJEE : I wish to get an assurance from the Leader of the House whether we would have a discussion or not.

SHRIMATI INDIRA GANDHI : I have already said that.

श्री बेबराब पाटिल (यवतमाल) : उपाध्यक्ष महोदय, मेरा कालग अटैशन नोटिस था। मैं रिक्वेस्ट करता हूँ कि चूँकि यह बहुत महत्वपूर्ण स्टेटमेंट है इसलिए इस पर इसी सत्र में बहस होनी चाहिए।

MR. DEPUTY-SPEAKER : The Prime Minister has already consented to a discussion.

श्री एस० एम० जोशी (पूना) : आप ने कहा था कि प्रधान मन्त्री जी स्टेटमेंट करेंगे लेकिन अब उसे टेबुल पर रक्खा जा रहा है...

MR. DEPUTY-SPEAKER : It is a very long statement and it will take a lot of time. To save time, I have permitted the Prime Minister to lay it on the Table of the House.

श्री हुकम चन्द कछवाय : हम प्रधान मन्त्री जी से उन का वह वक्तव्य सुनना चाहते हैं भले ही उस में एक घंटा लगे या दो घंटे लगें। उन का भाषण हम सुनना चाहते हैं।

श्रीमती इन्दिरा गांधी : अब उपाध्यक्ष महोदय ने उस स्टेटमेंट को टेबुल पर ले करने के लिए कहा है ऐसी हालत में मैं माननीय सदस्य का कहना कैसे मान सकती हूँ ?

MR. DEPUTY-SPEAKER : We shall have the statement circulated.

श्री हुकम चन्द कछवाय : प्रधान मंत्री जी आप सुनाइये हम सब आप से उसे सुनना चाहते हैं।

SHRIMATI INDIRA GANDHI : What can I do? The Chair has said that it may be laid on the Table of the House.

MR. DEPUTY-SPEAKER : I have already said that the Prime Minister will lay it on the Table of the House and it will be circulated to Members.

SHRIMATI INDIRA GANDHI : I beg to lay on the Table a statement regarding the Fourth Five Year Plan and allied matters. [Placed in Library. See No. LT-1879/67]

SHRI S. M. BANERJEE (Kanpur) : The Plan is also laid on the Table of the House and it will not be implemented?

MR. DEPUTY-SPEAKER : The Third Five Year Plan is already over.

ESSENTIAL COMMODITIES (SECOND AMENDMENT) BILL—contd.

MR. DEPUTY-SPEAKER : The House will now proceed with further consideration of the following motion moved by Shri Mohd. Shafi Qureshi on the 29th November, 1967, namely:—

"That the Bill further to amend the